

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:249  
ANSWERED ON:10.11.2010  
CASES HANDLED BY CBI  
Rathwa Shri Ramsinhbhai Patalbhai

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of cases being handled by CBI as on 31 October, 2010;
- (b) the number of cases being investigated by CBI for more than five, ten and fifteen years;
- (c) the number of officers and staff posted in CBI;
- (d) whether the present sanctioned strength is enough to handle the increased work-load effectively; and
- (e) if so, the details thereof?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a): 949 cases are under investigation by CBI as on 31.10.2010.

(b) : The number of cases being investigated by CBI is as under:

More than 5 years and More than 10 years and More than 15 years  
less than 10 years less than 15 years

7    NIL    NIL

(c) to (e) : (As on 1.10.2010, the sanctioned staff strength of CBI is 6502, out of which 5165 posts are filled up). The occurrence and filing up of vacancies is a continuous process. Despite some vacancies in CBI, speedy investigation of various cases is ensured through effective use and deployment of existing personnel.

The Government has taken several steps to fill up these vacancies expeditiously. These, inter alia, include relaxation of Recruitment Rules, allowing some vacancies to be filled through promotions instead of deputation quota, and also allowing contractual engagement of public prosecutors and technical officers, for a certain period.